

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 128 of 2011

Naresh Khurana @ Naresh Kumar Khurana and Anr.

..... Petitioners

-- Versus --

The State of Jharkhand and Anr.

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners :- -----

For the State :- Mrs. Niki Sinha, APP

For O.P.No.2 :- Mr. Anil Kumar Sinha, Advocate

3/05.04.2021 None appears on behalf of the petitioners.

Mrs. Niki Sinha, the learned counsel appears for the State and Mr. Anil Kumar Sinha, the learned counsel appears for the O.P.No.2.

This criminal miscellaneous petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

It has been informed that Mr. Alok Kumar, the learned counsel is suffering from Covid-19.

In that view of the matter, let this matter appear under the same heading after two weeks.

(Sanjay Kumar Dwivedi, J)

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